

[श्री शिव चन्द्र झा]

कर दिया तो कम से कम सरकार इस के ऊपर एक वक्तव्य दे और यह बताए कि कौन से कदम बाढ़ का मुकाबला करने के लिए उठा रही है। (व्यवधान)

MR. SPEAKER: Order, order. Please sit down. I have heard him. Now, before I go to the next item, I want to express my sorrow. Once it begins, I am not able to control. When the leaders get up, I am not able to say no to them. If I permit leaders, everybody gets up.

SHRI RANGA: You need not go beyond leaders if you wish so.

MR. SPEAKER: That is agreed. I am very happy. I think so. We will have some procedure. Only leaders can get up and say something. Now everybody is getting up and making a speech from floods to foreign affairs. Everybody is doing it. I am helpless. Next time, it will not happen. I made a mistake today. That is all.

12.26½ hrs.

BUSINESS ADVISORY COMMITTEE

TWENTIETH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG
SINGH): I beg to move that this
House agrees with the Twentieth Re-
port of the Business Advisory Com-
mittee presented to the House on the
25th July, 1968.

MR. SPEAKER: The question is:

"That this House agrees with
the Twentieth Report of the Busi-
ness Advisory Committee present-

ed to the House on the 25th July,
1968."

The motion was adopted.

12.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL*

THE MINISTER OF INDUSTRIAL
DEVELOPMENT AND COMPANY
AFFAIRS (SHRI F. A. AHMED): I
beg to move for leave to introduce
a Bill further to amend the Indian
Patents and Designs Act, 1911.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill further to amend the
Indian Patents and Designs Act,
1911."

The motion was adopted

SHRI F. A. AHMED: I introduce
the Bill.

12.27½ hrs.

STATEMENT RE INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE

THE MINISTER OF INDUSTRIAL
DEVELOPMENT AND COMPANY
AFFAIRS (SHRI F. A. AHMED): I
beg to lay on the Table a copy of
the explanatory statement giving
reasons for immediate legislation by
the Indian Patents and Designs (Am-
endment) Ordinance, 1968, under rule
71(1) of the Rules of Procedure and
Conduct of Business in Lok Sabha.
[Placed in Library. See No. LT-
1462/68].